

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
New Delhi, the 18th April, 1986.

NOTIFICATION
INCOME-TAX

No. 678 (F.No.203/217 / 85 -ITA.II) : In continuation of this Office Notification No. 5126 (F.No.203/ 94 / 82 -ITA.II) dated 9.3.1983, it is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research, New Delhi, the Prescribed Authority for the purposes of clause (iii) of sub-section (1) of Section 35 (Thirty five/One/Three) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" subject to the following conditions :-

- i) That the **Swami Ramanand Teerth Institute of Socio-Economic Research and National Integration, Aurangabad** will maintain a separate account of the sums received by it for scientific research.
- ii) That the said **Institute** will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said **Institute** will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
- iv) That the said **Institute** will apply to Central Board of Direct Taxes, Ministry of Finance, (Department of Revenue), New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

INSTITUTION

"Swami Ramanand Teerth Institute of Socio-Economic Research and National Integration, S.B.E. Society Campus, Aurangabad-431 001."

Contd..... 2/-

This Notification is effective for a period from
23.2.1986 to 31.3.1988.

ad/
(Girish Dave)

Under Secretary to the Government of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Inv.)/(Spl.Inv.)/IT&Audit/RS&PR/
Vigilance/Intelligence/Recovery/Survey/P&PR, New Delhi.
3. Directorate of O & M Services (Income-tax), Aiwan-E-Ghalib,
Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Scientific & Industrial
Research, Technology Bhavan, New Mehrauli Road, New Delhi
with reference to their O.M. No. 13/111/84-I.U.V.
dated 6.2.1986
5. The Joint Secretary & Legal Adviser, Ministry of Law,
Shastri Bhavan, New Delhi.
6. The General Secretary, Swami Ramananda Teerth Institute of
Socio-Economic Research and National Integration, S.B.E.
Society Campus, Aurangabad-431 001.
7. Comptroller & Auditor General of India (50 copies).
8. Bulletin Section of D.I.(P&PR), New Delhi (5 copies).

Girish Dave

(Girish Dave)

Under Secretary to the Government of India

/Bamola/